

rance to the Chairman that the examinations held at the colleges from which reports of mass copying work received would be cancelled. The Chairman also advised the Vice-Chancellor to seek the cooperation of the District authorities to ensure that outsiders are not permitted to enter the examination centres and that there is no intimidation of the invigilators.

Narmada Irrigation Project

1941. PROF. RAMLAL PARIKH:
Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what is the latest position of preparation of the Narmada Irrigation Project;

(b) what is the type of the preparation and what is the time-schedule of preparation going on; and

(c) by when the actual construction is likely to start?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) The Narmada Water Disputes Tribunal submitted its report to the Central Government in August, 1978.

According to the provisions of the Inter-State Water Disputes Act 1956, if upon consideration of the decision of the Tribunal, the Central Government or any State Government is of opinion that anything therein contained requires explanation or that guidance is needed upon any point not originally referred to the Tribunal, the Central Government or the State Government, as the case may be, may, within three months of the date of the decision, again refer the matter to the Tribunal for further consideration, and on such reference, the Tribunal may forward to the Central Government a further report giving such explanation or guidance as it deems fit and in such a case, the decision of the Tribunal shall be deemed to be modified accordingly.

The Act further provides that the Central Government shall publish the decision of the tribunal in the official Gazette and the decision shall be final and binding on the parties to the dispute and shall be given effect to by them. Accordingly, the Central Government and the State Governments of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan have made references to the Tribunal on 15-11-1978 seeking clarifications/guidance. The further report from the Tribunal giving such explanation or guidance is awaited.

The project Report on Narmada Irrigation Project can be finalised only after the final decision of the Tribunal becomes available.

(c) The work on the Narmada Project, also known as Navgam Project, can be taken up only after the Project Report has been finalised by the Government of Gujarat and approved by the Centre. However, preliminary works on the project, such as, construction of colonies, approach road etc have been initiated by the Government of Gujarat.

Corruption in the Kanpur I.I.T.

1942, SHRI YOGENDRA SHARMA:
Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether Government's attention has been drawn to the reported irregularities and corruption in the I.I.T. Kanpur; and

(b) if so, what are the details in this regard and what remedial action is proposed to be taken, if any, in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b) Yes, Sir. We had received some reports about the state of affairs in the IIT Kanpur. Comments of the Institute on the allega-

tions were called for. Prima-facie, there is no case for conducting further inquiry.

On 20th January, 1979, the Institute suspended the Registrar, Shri Giriraj Kishore and started departmental proceedings against him. In the context of this development, further complaints have been received including a joint Memorandum submitted by some Members of Parliament to the President. These complaints are being looked into.

Posting of working spouses

1943. SHRI YOGENDRA SHARMA:
SHRI LAKSHMANA MAHA-
PATRO:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Department of Social Welfare has ascertained from other Departments/Ministries as to whether they are complying with the instructions contained in their D.O. circular No. 3-265/75 WW dated the 28th February, 1976 to ensure that working spouses are kept posted at one place as a measure of social security for working ladies; and

(b) if so, what are the details in this regard with results?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI-MATI RENUKA DEVI BARKATAKI): (a) and (b) The D.O. No. 3-265/75-WW dated 28 February, 1976 conveys the views expressed at the meeting of the Consultative Committee, attached to this Ministry, held in August, 1975 and at the Valedictory Meeting of the National Committee of International Women's Year held in February 1976 communicated to the various Ministries/Departments to consider the possibility of posting husband-wife team in the same station, and they were requested to make all possible efforts to post husband and wife team together. No Government instructions as such on the subject have been issued.

Enquiry against the Director of the Central Potato Research Institute, Simla.

1944. SHRI JAGJIT SINGH ANAND: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to answer given to Unstarred Question 615 on the 29th November, 1978 and state:

(a) whether it is a fact that the enquiry against the Director of the Central Potato Research Institute, Simla was held on a closed holiday;

(b) whether it is also a fact that according to the complainant not enough time was given before the enquiry began;

(c) whether the complainant had sent letters dated the 13th May, 1978 and the 12th July, 1978 stating all the facts of the incident;

(d) if so, what are the details thereof;

(e) whether the enquiry officer etc. had examined these letters;

(f) whether he is aware that pressure was brought on the complainant to write letter to the effect that they have reconciled; and

(g) whether union activists have been transferred?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Yes, Sir. The enquiry was held on 13th May, 1978 which was a closed holiday, being second Saturday.

(b) Yes, Sir.

(c) No letter dated the 12th July, 1978 was received by the Enquiry Officer from the complainant. However, the complainant had submitted a representation dated the 13th May, 1978 to the Enquiry Officer at 11.15 A.M. on that day.

(d) In the letter dated 13-5-78 the complainant had—

(i) requested that the Director, Central Potato Research Institute